

IN THE HIGH COURT OF KERALA AT ERNAKULAM  
PRESENT  
THE HONOURABLE MR.JUSTICE MOHAMMED NIAS C.P.

Wednesday, the 6<sup>th</sup> day of December 2023 / 15th Agrahayana, 1945  
WP(C) NO. 34989 OF 2023 (W)

**PETITIONER:**

MRS. SINDHU SURYAKUMAR, [REDACTED]

**RESPONDENTS:**

1. STATE OF KERALA, REPRESENTED BY HOME SECRETARY HOME DEPARTMENT, GOVERNMENT SECRETARIAT TRIVANDRUM, PIN - 695001
2. STATE POLICE CHIEF, POLICE HEADQUATERS, TRIVANDRUM, PIN - 695010
3. DIRECTOR GENERAL OF POLICE, POLICE HEADQUATERS, TRIVANDRUM , PIN - 695010
4. META PLATFORMS, INC.(FACEBOOK- INDIA), UNIT 28 AND 29, THE EXECUTIVE CENTRE, LEVEL 18, DLF CYBER CITY, BUILDING NO. 5, TOWER A, PHASE III, GURGAON, INDIA, PIN - 122002
5. ADDL.R5. SUDEEP [REDACTED]

[REDACTED] [ADDL.R5 IS IMPEADED VIDE ORDER DATED 24.11.2023 IN I.A.1/2023 IN WP(C)34989/2023].

Writ petition (civil) praying inter alia that in the circumstances stated in the affidavit filed along with the WP(C) the High Court be pleased to direct the Respondents to remove Exhibit-P1 Facebook Post by Shri Sudeep accessible through the url Id [https://m.facebook.com/story.php?story\\_fbid=pfbid02wbqMm9eWipXXJVhGux79onMoQgx1hXzQrKcfGcMthYtRoKLLbeRJ7QZbp8EMj5Wbl&id=100072075932681&sfnsn=wiwspwa&mibextid=RUBZlf](https://m.facebook.com/story.php?story_fbid=pfbid02wbqMm9eWipXXJVhGux79onMoQgx1hXzQrKcfGcMthYtRoKLLbeRJ7QZbp8EMj5Wbl&id=100072075932681&sfnsn=wiwspwa&mibextid=RUBZlf) from any and all social media platforms including Facebook, YouTube, Instagram and other online social network services of Shri Sudeep pending disposal of the Writ Petition.

This petition again coming on for orders upon perusing the petition and the affidavit filed in support of WP(C) and this Court's order dated 24.11.2023 and upon hearing the arguments of M/S.V.V.NANDAGOPAL NAMBIAR, PREEJA. P.VIJAYAN, SMITHA (EZHUPUNNA) & CHITRA JOHNSON, Advocates for the petitioner, GOVERNMENT PLEADER for R1 to R3, SRI.TEJAS KARIA, Advocate for R4, the court passed the following:

**MOHAMMED NIAS C.P., J.**

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W.P.(C) No.34989/2023  
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Dated this the 6<sup>th</sup> day of December, 2023

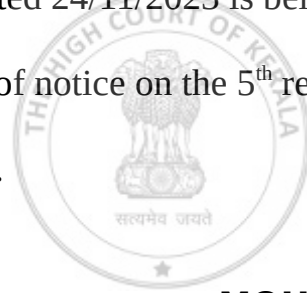
**ORDER**

Advocate Sri.Tejas Karia appears on behalf of the 4<sup>th</sup> respondent. The 4<sup>th</sup> respondent is directed to file an affidavit as to how and in what manner the orders of this Court dated 17/11/2023 and 24/11/2023 have been complied with.

2. Learned Public Prosecutor submits that a compliance report as directed in the order dated 24/11/2023 is being filed. This is recorded.

3. Await return of notice on the 5<sup>th</sup> respondent.

Post on 18/12/2023.



Sd/-  
**MOHAMMED NIAS C.P.**  
**JUDGE**

APA